

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 937/2017

New Delhi, this the 17th day of July, 2019

Hon'ble Ms. Aradhana Johri, Member (A)

Shri Gopiram, Aged 62 years,
Retired (C& W Tech-I)
S/o. Ghisaram
R/o. Village & Post Patheda,
District – Mahendergarh,
Haryana.

...Applicant

(None)

Versus

1. Senior DPO, Northern Railway,
DRM office,
Northern Railway, State Entry Road,
Pahar Ganj, New Delhi.
2. General Manager (GM),
Northern Railway,
Baroda House, New Delhi-110 001.
3. DRM, Railway
Baroda House,
New Delhi- 110 001. ...Respondents

(By Advocate : Mr. A. K. Srivastava)

O R D E R (O R A L)

None for the applicant. The applicant's counsel also is not present. On 23.05.2019, this Court passed the following order :-

“There was no representation by the applicant and Sh. A K Srivastava, learned counsel represented the respondents.

It is seen that on 17.12.2018, the applicant's counsel had mentioned that the applicant is unfortunately no more and he shall file application for legal heirs on record. The same is not filed as yet.

It is seen that in the hearing of 25.03.2019 as well as 15.04.2019, there was no representation by the applicant. It appears that applicant has lost interest to pursue this matter further. However, last opportunity is granted to him to make their presence on the next date of hearing. In case he fails to do so, it will be presumed that he is no more interested to pursue this matter further and the same shall be dismissed for default on the part of the applicant.

List on 17.07.2019.”

2. In the light of the fact that the applicant is unrepresented today again, this case may be dismissed in default.

(Aradhana Johri)
Member (A)

/Mbt/